BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN BENCH, CHENNAI

ORIGINAL APPLICATION No. 116 of 2023

[Earlier, OA No. 740 of 2022 (PB), New Delhi]

IN THE MATTER OF:

Dr. Devesh Nigam .... Applicant

Versus

Telangana State Pollution Control Board
& Others .... Respondents

REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD
RUNNING INDEX

Place: Hyderabad

Date: 27-09-2023.

Counsel for Telangana State Pollution Control Board.

REPORT DATED 27-09-2023 OF THE TELANGANA STATE POLLUTION CONTROL BOARD IN OA NO. 116 OF 2023 (SZ).

It is to submit that the Hon'ble National Green Tribunal (NGT), New Delhi has registered Original Application based on a complaint received by post from Dr.Devesh Nigam, Registrar, University of Hyderabad. The grievance in the application is regarding untreated sewage and medical waste being discharged into Central University campus by Sports Complex of Telangana & Telangana Institute of Medical Sciences (TIMS) and also from adjacent colonies.

The Hon'ble NGT, New Delhi passed an Order dated 03.01.2023 in the OA No. 740 of 2022 constituting a Joint Committee comprising of following members with the Nodal Agency as the District Collector, RR District.

1. State PCB
2. GHMC
3. District Collector, RR District – **Nodal agency for coordination & compliance**

The Hon'ble NGT directed the Joint Committee to look into the grievance, visit the site, collect relevant information and submit factual as well as action taken, if any and submit report within two months.

The Joint Committee inspected the University of Hyderabad (Central University) and its surroundings on 07.02.2023. The Joint committee report was submitted to the Hon'ble NGT. New Delhi.

The above matter was transferred before the Hon'ble NGT, South Bench, Chenaai and the same is renumbered as O.A. No. 116 of 2023.

The Hon'ble NGT, South Zone, Chennai, vide order dated: 22.08.2023 ordered as follows:

"As the Joint Committee has recommended that the Telangana State Pollution Control Board (TSPCB) shall ensure the sewage generated from the gated communities and all high-rise buildings operate the STPs regularly and reuse the same without discharging the untreated sewage water into the University premises, the Telangana SPCB is directed to furnish the details regarding the consent (if any) obtained by these commercial and residential apartments if they had already installed STPs. If not, the Telangana SPCB is to find out how the sewage is being treated.

In this regard, we call for a report from the HMWSSB (Respondent No.4) as to the status of the STPs provided not only in and around the application mentioned area viz., Gachibowli, but also the other places with reference to the report of the Joint Committee".

In this regard the following is submitted:

Earlier the Joint Committee, during inspection observed source of untreated waste water flowing in to Peacock lake located within the premises of M/s. University of Hyderabad from the drainages of

(i) Drain coming from residential apartments & hotels viz., M/s. Hill Ridge Springs, M/s. Hill Ridge Villas and M/s.Indus Farm Hotels (17°26'46.86"N 78°20'31.95"E),

(ii) Drain-1, passing from TNGOs colony area into central university campus (17°26'38.87"N 78°20'5.01"E),

(iii) Drain-2, passing from TNGOs colony area into central university campus (17°26'45.56"N 78°19'51.94"E),

(iv) Drain -3, passing from TNGOs colony area into central university campus (17°26'48.99"N 78°19'43.40"E) and

(v) Drain -4, passing from TNGOs colony area into central university campus (17°26'35.02"N 78°19'28.80"E).

Further, the Committee also observed that sewage from Gopanapally Village is passing through University campus and flowing into Nallagandla Cheruvu from Two points i.e.

(i) A un-lined drain directly from Gopanapally Village and

(ii) A drain passing from Gopanpally village area adjacent to Aparna Sarovar Residential Towers, Nallagandla Village, Serilingampally (M), Rangareddy District.

A underground storm water drain line was laid from the area of Residential gated communities viz., M/s. Hill Ridge Springs & M/s. Hill ridge villas and commercial complex viz., M/s. Indus Palms Hotels & Resorts Limited (M/s. Ellaa Hotel) up to the compound wall of M/s. University of Hyderabad (Central University) from there open nala which is leading to Peacock lake located within the premises of M/s. University of Hyderabad.

The Board officials inspected the open nala and residential apartments and Villas on 11.09.2023.

During the inspection, it was observed that a lean flow of water in the open nala leading to Peacock lake. Sample collected from the open nala and the analysis results are as follows: **(ANNEXURE-I)**

Parameters	Unit	Results
		Sample code: 23/09/168
pH at 25oC	-	7.29
Total Suspended Solids	mg/L	7
Total Dissolved Solids	mg/L	596
COD	mg/L	89
BOD 3 at 27OC	mg/L	12
Oil and Grease	mg/L	0.1
Total Coliform	MPN/100ml	540
Fecal Coliform	MPN/100ml	22

Consent and STP status of the Residential apartments, villas and Hotel are as follows:

S. No	Name and address	STP capacity	Consent Status
1	M/s. Indus Palms Hotels and Resorts Limited (M/s. Ellaa Hotel), ISB road Kancha Gachibowli (V), Serlingampally (M), Rangareddy District.	100 KLD is in operation & treated water is reused.	The Hotel obtained CFO vide Order dated 13.09.2023 and valid upto 31.03.2024 **(ANNEXURE - II)**.
2	M/s. Hill Ridge Springs, ISB road, Kancha Gachibowli (V), Serlingampally (M), Ranagereddy District.	1000 KLD is in operation & treated water is reused.	The residential apartments were established & occupied prior to EIA Notification, vide notification dated 14.09.2006.
3	M/s. Hill ridge villas, ISB road, Kancha Gachibowli (V), Serlingampally (M), Ranagereddy District.	120 KLD is in operation & treated water is reused.	The residential Villas were established & occupied prior to EIA Notification, vide notification dated 14.09.2006.

The Board officials collected samples from Inlet of STP and Outlet of STP of the above projects. The analysis results are as follows:-

M/s. Indus Palms Hotels and Resorts Limited (M/s. Ellaa Hotel), ISB road Kancha Gachibowli (V), Serlingampally (M), Rangareddy District (ANNEXURE - III).

Parameters	Unit	Results		
		Inlet of STP 23/09/107	Outlet of STP 23/09/108	Standards as per CFO Order
pH at 25°C	-	7.3	7.2	5.5 to 9
Total Suspended Solids	mg/L	294	<5	100

Total Dissolved Solids	mg/L	1055	924	--
COD	mg/L	438	80	250
BOD 3 at 27°C	mg/L	123	8	10
Oil and Grease	mg/L	0.28	<0.1	10

M/s. Hill Ridge Springs, ISB road, Kancha Gachibowli (V), Serlingampally (M), Rangareddy District **(ANNEXURE-IV)**

Parameters	Unit	Results		Standards
		Inlet of STP 23/09/154	Outlet of STP 23/09/155	
pH at 25°C	-	7.34	7.68	5.5 to 9
Total Suspended Solids	mg/L	23	6	100
Total Dissolved Solids	mg/L	659	532	--
COD	mg/L	550	85	250
BOD 3 at 27°C	mg/L	135	9	10
Oil and Grease	mg/L	0.6	<0.1	10
Total Coliform	MPN/100ml	--	1600	---
Fecal Coliform	MPN/100ml	--	47	---

M/s. Hill ridge villas, ISB road, Kancha Gachibowli (V), Serlingampally (M), Ranagereddy District **(ANNEXURE-V)**

Parameters	Unit	Results		Standards
		Inlet of STP 23/09/169	Outlet of STP 23/09/170	
pH at 25°C	-	7.56	7.31	5.5 to 9
Total Suspended Solids	mg/L	14	10	100
Total Dissolved Solids	mg/L	681	456	--
COD	mg/L	300	36	250
BOD 3 at 27°C	mg/L	72	5	10
Oil and Grease	mg/L	0.3	<0.1	10
Total Coliform	MPN/100ml	--	920	--

Fecal Coliform	MPN/100ml	--	26	--

Untreated sewage water from the following drains are passing from the residential area of TNGOs colony into central university campus and finally leading to Peacock lake located within the premises of the University.

S. No.	Source of sewage in upstream	GPS Coordinates of the sewage entering into the premises	Un treated, Sewage leading to
1	Drain-1, passing from TNGOs colony area into central university campus	17°26'38.87"N 78°20'5.01"E	Peacock Lake
2	Drain-2, passing from TNGOs colony area into central university campus	17°26'45.56"N 78°19'51.94"E	Peacock Lake
3	Drain-3, passing from TNGOs colony area into central university campus	17°26'48.99"N 78°19'43.40"E	Peacock Lake
4	Drain-4, passing from TNGOs colony area into central university campus	17°26'35.02"N 78°19'28.80"E	Peacock Lake

Un-treated sewage water from the following drains are passing from the residential area of Gopanapally village is passing through University campus and flowing into Nallagandla Cheruvu (17°28'19.64"N 78°18'53.71"E).

S. No.	Source of untreated sewage in upstream	GPS Coordinates of the sewage entering into the premises	Untreated Sewage leading to
1	Drain passing from Gopanpally village area entering into University campus	17°27'7.02"N 78°18'41.51"E	Nallagandla Lake
2	Drain passing from Gopanpally village area entering into University campus (back side of M/s. Aparna Sarovar, Nallagandla)	17°27'40.38"N 78°18'44.56"E	Nallagandla Lake

The Board officials inspected residential construction projects located near the Nallagandla Cheruvu.

Consent and STP status of the Residential apartments are as follows:

S. No	Name and address	STP capacity	Consent Status
1	M/s. "Aparna Cyber Life" by M/s. Aparna Constructions & Estates (P) Ltd., Sy.No.220(P), 221, 222(P, 235, 236, 241(P), 242(P) & 297(P), Nallagandla	900 KLD is in operation & treated water is	The project obtained CFO of the Board, vide order dated 17.06.2022 with validity period up to 31.03.2027. **(ANNEXURE**

	(V), Serilingampally (M), Ranga Reddy District **(17°28'11.71"N 78°18'43.51"E)**	reused.	**-VI).**
2	"Aparna Sarovar Grande" by M/s. Aparna Infra Housing (P) Ltd., Sy.No.281 (P) & 282(P), Nallagandla (V), Serilingampally (M), Ranga Reddy District **(17°27'54.14"N 78°18'38.00"E)**	750 KLD is in operation & treated water is reused.	The project obtained CFO of the Board, vide order dated 02.12.2022 with validity period up to 31.03.2024. **(ANNEXURE -VII).**
3	M/s. Aparna Sarovar Zenith of M/s. Aparna Infra Housing Pvt. Ltd., Survey Nos. 222(P), 223, 224, 225, 226, 271(P), 272(P), 276(P), 277(P), 278(P), 282(P), 284(P), 285, 286, 287, 288, 289, 290, 291, 292, 293, 294(P) & 295, Nallagandla, Serilingampally, Ranga Reddy District **(17°28'0.72"N 78°18'42.77"E)**	1080 KLD is in operation & treated water is reused.	The project obtained CFE of the Board, vide order dated 16.10.2018. **(ANNEXURE -VIII).** The project has not obtained CFO of the Board. The Board issued Show Cause Notice to the project on 12.09.2023.
4	Aparna Sarovar, Nallagandla, M/s. Aparna Infra Housing Pvt Ltd, Sy No., 12 (Part) & 13, Kancha Gachibowli, Nallagandla (V), Serilingampally (M), Ranga Reddy District. **(17°27'46.06"N 78°18'38.90"E)**	1000 KLD is in operation & treated water is reused.	The project obtained EC from SEIAA, vide order dated 30.10.2009. **(ANNEXURE -IX).** The project has not obtained CFE & CFO of the Board. The Board issued Show Cause Notice to the project on 12.09.2023.

The Board officials collected samples from Inlet of STP and Outlet of STP of the above projects and also collected samples from Peacock lake and Nallagandla Cheruvu on 11.09.2023. The analysis reports of the residential construction projects are as follows:

" Aparna Cyber Life" by M/s. Aparna Constructions & Estates (P) Ltd., Sy.No. 220(P), 221, 222(P), 235, 236, 241(P), 242(P) & 297(P), Nallagandla (V), Serlingampally (M), Rangareddy District **(ANNEXURE- X)**

Parameters	**Unit**	**Results**		**Standards as per CFO Order**
		Inlet of STP 23/09/164	**Outlet of STP 23/09/165**	
pH at 25°C	-	7.6	7.4	6 to 9
Total Suspended Solids	mg/L	32	10	100
Total Dissolved Solids	mg/L	701	660	--
COD	mg/L	160	96	250

BOD 3 at 27°C	mg/L	26	11	10
Oil and Grease	mg/L	0.2	<0.1	10
Total Coliform	MPN/100ml	--	400	--
Fecal Coliform	MPN/100ml	--	14	--

" Aparna Sarovar Grande" by M/s. Aparna Infra Housing Pvt. Ltd., Sy.No. 281(P), 282 (P), Nallagandla (V), Serlingampally (M), Rangareddy District **(ANNEXURE-XI)**

Parameters	**Unit**	**Results**		
		Inlet of STP 23/09/162	**Outlet of STP 23/09/163**	**Standards as per CFO Order**
pH at 25°C	-	7.1	7.5	6 to 9
Total Suspended Solids	mg/L	55	6	--
Total Dissolved Solids	mg/L	658	473	--
COD	mg/L	84	44	250
BOD 3 at 27°C	mg/L	13	5	10
Oil and Grease	mg/L	<0.1	<0.1	10
Total Coliform	MPN/100ml	--	350	--
Fecal Coliform	MPN/100ml	--	14	--

" Aparna Sarovar Zenith " by M/s. Aparna Infra Housing Pvt. Ltd., Nallagandla (V), Serlingampally (M), Rangareddy District **(ANNEXURE- XII)**

Parameters	**Unit**	**Results**		
		Inlet of STP 23/09/158	**Outlet of STP 23/09/159**	**Standards as per Consent Order**
pH at 25°C	-	7.6	7.4	6 to 9
Total Suspended Solids	mg/L	22	16	--
Total Dissolved Solids	mg/L	642	613	--
COD	mg/L	304	93	250
BOD 3 at 27°C	mg/L	60	12	10
Oil and Grease	mg/L	0.4	<0.1	10
Total Coliform	MPN/100ml	--	150	--
Fecal Coliform	MPN/100ml	--	6	--

" Aparna Sarovar " by M/s. Aparna Infra Housing Pvt. Ltd., Sy.No.12 (Part) 13, Kancha Gachibowli Road, Nallagandla (V), Serlingampally (M), Rangareddy District **(ANNEXURE- XIII)**				
Parameters	**Unit**	**Results**		**Standards**
		Inlet of STP 23/09/160	**Outlet of STP 23/09/161**	
pH at 25°C	-	7.2	7.4	6 to 9
Total Suspended Solids	mg/L	18	11	--
Total Dissolved Solids	mg/L	708	508	--
COD	mg/L	392	48	250
BOD 3 at 27°C	mg/L	64	6	10
Oil and Grease	mg/L	0.3	<0.1	10
Total Coliform	MPN/100ml	--	430	--
Fecal Coliform	MPN/100ml	--	22	--

Analysis results of Peacock lake and Nallagndla Cheruvu are as follows:

- **Peacock lake water analysis report (Annexure-XIV):**

S. No	**Parameter**	**Unit**	**Results**
			23/09/166
1.	pH	--	7.12
2.	Electrical Conductivity	µS/cm	563
3.	Dissolved Oxygen	mg/L	4.0
4.	Chemical Oxygen Demand	mg/L	94
5.	BOD 3 at 27^{0}C	mg/L	27
6.	Total Suspended Solids	mg/L	10
7.	Total Dissolved Solids	mg/L	346
8.	Free Ammonia	mg/L	BDL
9.	SAR	-	2.0
10.	Total coliform	MPN/100ml	540
11.	Fecal coliform	MPN/100ml	NA
CPCB water quality criteria class			**D**

- **Water analysis reports of Nallagandla Cheruvu (Annexure-XV):**

S.	**Parameter**	**Unit**	**Results**
			23/09/167

No			
1.	pH	--	7.23
2.	Electrical Conductivity	µS/cm	609
3.	Dissolved Oxygen	mg/L	4.0
4.	Chemical Oxygen Demand	mg/L	63
5.	BOD 3 at 27^0C	mg/L	18
6.	Total Suspended Solids	mg/L	07
7.	Total Dissolved Solids	mg/L	379
8.	Free Ammonia	mg/L	BDL
9.	SAR	-	2.3
10.	Total coliform	MPN/100ml	350
11.	Fecal coliform	MPN/100ml	NA
CPCB water quality criteria class			**D**

CPCB Water Quality Criteria					
Parameters	**A**	**B**	**C**	**D**	**E**
pH	6.5 – 8.5	6.5 – 8.5	6.0 – 9.0	6.5 – 8.5	6.0 – 8.5
Electrical conductivity	-	-	-	-	Max 2250
Dissolved oxygen	6 or >6	5 or >5	4 or >4	4 or >4	-
BOD 3 at 27^OC	2 or < 2	3 or < 3	3 or < 3	-	-
Free Ammonia	-	-	-	1.2 or <1.2	-
SAR	-	-	-	-	Max 26
Boron	-	-	-	-	Max 2
Total coliform	50 or < 50	500 or < 500	5000 or < 5000	-	-

CPCB Water Quality Criteria:

A-Drinking water source without conventional treatment but after disinfection

B-Outdoor bathing (Organized)

C-Drinking water source after conventional treatment and disinfection

D-Propagation of wild life and fisheries

E-Irrigation, Industrial cooling, Controlled Waste disposal

Below E: Not meeting A, B, C, D, E criteria

- As per the analysis, the water quality of Peacock Lake and Nallagandla Lake are Class 'D' as per the CPCB water quality criteria classification. The designated best use is for Propagation of wild life and fisheries.

Place: Hyderabad.
Date: 27-09-2023

ENVIRONMENTAL ENGINEER

ENVIRONMENTAL ENGINEER
Telangana State POLLUTION CONTROL
BOARD REGIONAL OFFICE - I
RANGA REDDY DISTRICT

(10) ANNEXURE-T

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-3, Industrial Estate,Sanathnagar, Hyderabad - 500 018
Ph: 040-23887500

CENTRAL LABORATORY

Analysis Report

Reg. No. SR/05/TSPCB/HO/R00/LAB/23/09/168
Collected on: 11/09/2023
Test method: Standard Methods of APHA, 24th Edition
Issue date: 16/09/2023

Collected by: RO-Rangareddy-I
Received on: 12/09/2023
Quantity of the sample: 1Ltr. Sample each
Page No.: 1 of 1

Source: Sewage water sample collected from drain adjacent to compound wall within the premises of M/s. University of Hyderabad, Gachibowli (V), Serlingampally (M), Rangareddy District, which is passing from underground drainage line laid from the premises of Residential colonies, TIMS & Stadium. The drain is leading to Peacock lake within the premises of M/s. University of Hyderabad.

Sample code : Sample details / collection point

23/09/168 - Sewage water sample collected from drain adjacent to compound wall within the premises of M/s. University of Hyderabad, Gachibowli (V), Serlingampally (M), Rangareddy District, which passing from underground drainage line laid from the premises of Residential colonies, TIMS & Stadium. The drain is leading to Peacock lake within the premises of M/s. University of Hyderabad.

Parameters	Method (*) No.	Unit	Results
			23/09/168
pH at 25°C	4500-B	-	7.29
Total Suspended Solids	2540-B	mg/L	7
Total Dissolved Solids	2540-C	mg/L	596
COD	5220-B	mg/L	89
BOD 3 at 27°C	IS 3025, 1993	mg/L	12
Oil and Grease	5520 – B	mg/L	0.1

Note: Results related to sample as received.

Joint Chief Environmental Scientist

.....End of report.....

TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-3, Industrial Estate,Sanathnagar, Hyderabad - 500 018
Ph: 040-23887500

(11)

CENTRAL LABORATORY

Analysis Report

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Parameters	Method (*) No.	Unit	Results
			23/09/168
Total Coliform	9221 – B, C	MPN/100ml	540
Fecal Coliform	9221 – B, C	MPN/100ml	22

Note: Results related to sample as received.

Joint Chief Environmental Scientist

.....End of report.....

(12) ANNEXURE-II

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

CONSENT & AUTHORIZATION ORDER – RED CATEGORY

Consent Order No: 888-RR-I/TSPCB/ZOH/CFO/2023- 586 **Date: 13.09.2023**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to:

M/s. Indus Palms Hotels and Resorts Limited (M/s. Ella Hotel),
Sy.No.25 of Kancha Gachibowli,
Serlingampally, Rangareddy District

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards
1.	Washings & Cooling	7.0 KLD	After treatment in STP, treated waste water shall be utilized for toilet flushing and gardening.	pH – 5.5 to 9.0 TSS – 100 mg/L BOD – 30 mg/L COD – 250 mg/L. Oil & Grease – 10mg/L
2.	Domestic	52.0 KLD		

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emission Standards
1.	Attached to Diesel fired Hot Water Generator of 200 K.Cal/hr	---	SPM -115 mg/Nm^3
2.	Attached to DG set of capacity 1 x 750 KVA	---	
3.	Attached to DG set of capacity 1 x 500 KVA	---	

iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:

M/s. Indus Palms Hotels and Resorts Limited (M/s. Ella Hotel), Sy.No.25 of Kancha Gachibowli, Serlingampally, Rangareddy District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

Sl. No	Name of the Hazardous Waste	Stream	Quantity of Hazardous waste	Disposal Option
1)	Garbage	225 Kgs/day	---	Shall be sent to GHMC

2)	STP sludge	10 Kgs/year	---	Shall be used as manure within the hotel premises
3)	Used Oil	100 LPA	5.1 of Sch-I	Shall be sent to authorized Re-Processors / Re – Cyclers of waste oil

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent order is valid for the manufacture of the following products with quantities mentioned below only:

Sl. No.	Product
1.	5 Star Hotel with 117 Rooms and Bar & Restaurant

This combined order of Consent and Authorization is valid for a period ending with the **31.03.2024.**

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Indus Palms Hotels and Resorts Limited (M/s. Ella Hotel),
Sy.No.25 of Kancha Gachibowli,
Serlingampally, Rangareddy District
Email: fc@ellaahotels.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office-I, Rangareddy District for information. **The EE, RO-I, Rangareddy District is further directed to ensure that the hotel pays the balance consent fees of Rs. 2.0 Lakhs within One Month for period upto 31.03.2024.**

SCHEDULE – A

1) The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2) Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
3) The facility may explore the possibility of tapping the solar energy for their energy requirements.
4) Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
5) The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE - B

Special Conditions

1) **The hotel shall pay balance consent fee of Rs. 2.0 Lakhs within One Month for period upto 31.03.2024, as per the rates notified in GO Ms No. 22, failing which, the validity of the Consent Order automatically stands cancelled and operation of hotel without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016.**
2) The hotel shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities prescribed below:

Sl. No.	Purpose	Total quantity
1.	Washings	6.0 KLD
2.	Cooling	4.0 KLD
3.	Domestic	55.0 KLD
	Total	**65.0 KLD**

The Hotel shall maintain separate water meters for the above areas and maintain records.

3) The emissions shall not contain constituents in excess of the prescribed limits mentioned below.
4) The Hotel should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

S. No.	Parameters	Standards in $\mu g/m^3$
1	Particulate Matter(PM_{10})	100
2	Particulate Matter ($PM_{2.5}$)	60
3	SO_2	80
4	NOx	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

5) The Hotel shall regularly operate the Sewage Treatment Plant (STP). After treatment in STP, the treated waste water shall be utilized for toilet flushing and gardening.

6) The Hotel shall properly collect the domestic solid waste and dispose to municipal authorities/ shall carryout vermi compost of the solid waste.

7) The Hotel shall take all safety measures like fire extinguishers / fire hydrants at all the floors.

8) The Hotel shall install digital flow meters for water consumption & waste water generation and submit the water meter readings to Regional office, Hyderabad every three months.

9) The Hotel shall maintain records of wastewater generation, characteristic of wastewater, quantity of wastewater discharged and solid waste generated & disposed.

10) There shall not be any odour nuisance to the surroundings of the Hotel.

11) The Hotel shall construct separate rain water drains / trenches.

12) The Hotel shall maintain good house keeping in the premises.

13) Under any circumstances, the solid waste shall not be dumped outside the Hotel premises.

14) The Hotel shall not discharge any wastewater outside the premises under any circumstances.

15) The Hotel shall take necessary precautionary measures to control noise and odour nuisance from the D.G. Sets to the surrounding residential areas.

16) The Hotel shall develop thick green belt all along the boundary of the hotel and in all the vacant places within the plant premises with tall growing trees with wide leaf area.

17) The Hotel shall comply with all the directions issued by the Board from time to time.

18) This Order is issued to the hotel without prejudice to the action taken by the Task Force of the Board.

19) The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

20) This consent is hereby accorded subject to the policy of the Government regarding relocation of the hotel including modernization and expansion thereof within Outer Ring Road (ORR) from time to time.

SCHEDULE - C

(See Rule 6(2))

|SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE|

1. The hotel shall give top priority for waste minimization and cleaner production practices.
2. The hotel shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The hotel shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The hotel shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The hotel shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The hotel shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The hotel shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization.
8. The hotel shall dispose the e-waste to authorized recyclers / dismantlers only.

9. The hotel shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

JOINT CHIEF ENVIRONMENTAL ENGINEER

T.S. POLLUTION CONTROL BOARD ZONAL OFFICE, HYDERABAD-16.

To
M/s. Indus Palms Hotels and Resorts Limited (M/s. Ella Hotel),
Sy.No.25 of Kancha Gachibowli,
Serlingampally, Rangareddy District.

ANNEXURE-III

(17)

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

CONSENT & AUTHORIZATION ORDER – RED CATEGORY

Consent Order No: 888-RR-I/TSPCB/ZOH/CFO/2023- 586 **Date: 13.09.2023**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to:

M/s. Indus Palms Hotels and Resorts Limited (M/s. Ella Hotel),
Sy.No.25 of Kancha Gachibowli,
Serlingampally, Rangareddy District

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards
1.	Washings & Cooling	7.0 KLD	After treatment in STP, treated waste water shall be utilized for toilet flushing and gardening.	pH – 5.5 to 9.0 TSS – 100 mg/L BOD – 30 mg/L COD – 250 mg/L. Oil & Grease – 10mg/L
2.	Domestic	52.0 KLD		

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emission Standards
1.	Attached to Diesel fired Hot Water Generator of 200 K.Cal/hr	---	SPM -115 mg/Nm^3
2.	Attached to DG set of capacity 1 x 750 KVA	---	
3.	Attached to DG set of capacity 1 x 500 KVA	---	

iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:

M/s. Indus Palms Hotels and Resorts Limited (M/s. Ella Hotel), Sy.No.25 of Kancha Gachibowli, Serlingampally, Rangareddy District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

Sl. No	Name of the Hazardous Waste	Stream	Quantity of Hazardous waste	Disposal Option
1)	Garbage	225 Kgs/day	---	Shall be sent to GHMC

2)	STP sludge	10 Kgs/year	---	Shall be used as manure within the hotel premises
3)	Used Oil	100 LPA	5.1 of Sch-I	Shall be sent to authorized Re-Processors / Re – Cyclers of waste oil

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent order is valid for the manufacture of the following products with quantities mentioned below only:

Sl. No.	Product
1.	5 Star Hotel with 117 Rooms and Bar & Restaurant

This combined order of Consent and Authorization is valid for a period ending with the **31.03.2024.**

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Indus Palms Hotels and Resorts Limited (M/s. Ella Hotel),
Sy.No.25 of Kancha Gachibowli,
Serlingampally, Rangareddy District
Email: fc@ellaahotels.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office-I, Rangareddy District for information. **The EE, RO-I, Rangareddy District is further directed to ensure that the hotel pays the balance consent fees of Rs. 2.0 Lakhs within One Month for period upto 31.03.2024.**

SCHEDULE – A

1) The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2) Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
3) The facility may explore the possibility of tapping the solar energy for their energy requirements.
4) Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
5) The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE - B

Special Conditions

1) **The hotel shall pay balance consent fee of Rs. 2.0 Lakhs within One Month for period upto 31.03.2024, as per the rates notified in GO Ms No. 22, failing which, the validity of the Consent Order automatically stands cancelled and operation of hotel without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016.**
2) The hotel shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities prescribed below:

Sl. No.	Purpose	Total quantity
1.	Washings	6.0 KLD
2.	Cooling	4.0 KLD
3.	Domestic	55.0 KLD
	Total	**65.0 KLD**

The Hotel shall maintain separate water meters for the above areas and maintain records.

3) The emissions shall not contain constituents in excess of the prescribed limits mentioned below.
4) The Hotel should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

S. No.	Parameters	Standards in $\mu g/m^3$
1	Particulate Matter(PM_{10})	100
2	Particulate Matter ($PM_{2.5}$)	60
3	SO_2	80
4	NOx	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

5) The Hotel shall regularly operate the Sewage Treatment Plant (STP). After treatment in STP, the treated waste water shall be utilized for toilet flushing and gardening.

6) The Hotel shall properly collect the domestic solid waste and dispose to municipal authorities/ shall carryout vermi compost of the solid waste.

7) The Hotel shall take all safety measures like fire extinguishers / fire hydrants at all the floors.

8) The Hotel shall install digital flow meters for water consumption & waste water generation and submit the water meter readings to Regional office, Hyderabad every three months.

9) The Hotel shall maintain records of wastewater generation, characteristic of wastewater, quantity of wastewater discharged and solid waste generated & disposed.

10) There shall not be any odour nuisance to the surroundings of the Hotel.

11) The Hotel shall construct separate rain water drains / trenches.

12) The Hotel shall maintain good house keeping in the premises.

13) Under any circumstances, the solid waste shall not be dumped outside the Hotel premises.

14) The Hotel shall not discharge any wastewater outside the premises under any circumstances.

15) The Hotel shall take necessary precautionary measures to control noise and odour nuisance from the D.G. Sets to the surrounding residential areas.

16) The Hotel shall develop thick green belt all along the boundary of the hotel and in all the vacant places within the plant premises with tall growing trees with wide leaf area.

17) The Hotel shall comply with all the directions issued by the Board from time to time.

18) This Order is issued to the hotel without prejudice to the action taken by the Task Force of the Board.

19) The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

20) This consent is hereby accorded subject to the policy of the Government regarding relocation of the hotel including modernization and expansion thereof within Outer Ring Road (ORR) from time to time.

SCHEDULE - C

(See Rule 6(2))

[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE]

1. The hotel shall give top priority for waste minimization and cleaner production practices.
2. The hotel shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The hotel shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The hotel shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The hotel shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The hotel shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The hotel shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization.
8. The hotel shall dispose the e-waste to authorized recyclers / dismantlers only.

9. The hotel shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

JOINT CHIEF ENVIRONMENTAL ENGINEER

T.S. POLLUTION CONTROL BOARD HEAD OFFICE, HYDERABAD-16.

To
M/s. Indus Palms Hotels and Resorts Limited (M/s. Ella Hotel),
Sy.No.25 of Kancha Gachibowli,
Serlingampally, Rangareddy District.

ANNEXURE IV

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-3, Industrial Estate,Sanathnagar, Hyderabad - 500 018
Ph: 040-23887500

CENTRAL LABORATORY

Analysis Report

Reg. No. SR/05/TSPCB/HO/R00/LAB/23/09/154-155
Collected on: 11/09/2023
Test method: Standard Methods of APHA, 24th Edition
Issue date: 16/09/2023

Collected by: RO-Rangareddy-I
Received on: 12/09/2023
Quantity of the sample: 1Ltr. Sample each
Page No.: 1 of 1

Source: M/s. Hill Ridge Springs, ISB road, Kancha Gachibowli (V), Serlingampally (M), Rangareddy District.

Sample code : Sample details / collection point

23/09/154 - Inlet of STP
23/09/155 - Outlet of STP

Parameters	Method (*) No.	Unit	Results	
			23/09/154	23/09/155
pH at 27°C	4500-B	-	7.34	7.68
Total Suspended Solids	2540-B	mg/L	23	6
Total Dissolved Solids	2540-C	mg/L	659	532
COD	5220-B	mg/L	550	85
BOD 3 at 27°C	IS 3025, 1993	mg/L	135	9
Oil and Grease	5520 – B	mg/L	0.6	<0.1

Note: Results related to sample as received.

Remarks: The sudden decline of COD and BOD indicates that the sample is not a representative one.

Joint Chief Environmental Scientist

.....End of report.....

TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-3, Industrial Estate,Sanathnagar, Hyderabad - 500 018
Ph: 040-23887500

(23)

CENTRAL LABORATORY

Analysis Report

Reg. No. SR/05/TSPCB/HO/R00/LAB/23/09/155
Collected on: 11/09/2023
Test method: Standard Methods of APHA, 24th Edition
Issue date: 16/09/2023

Collected by: RO-Rangareddy-I
Received on: 12/09/2023
Quantity of the sample: 1Ltr. Sample each
Page No.: 1 of 1

Source: M/s. Hill Ridge Springs, ISB road, Kancha Gachibowli (V), Serlingampally (M), Rangareddy District.

Sample code	:	Sample details / collection point
23/09/155	-	Outlet of STP

Parameters	Method (*) No.	Unit	Results
			23/09/155
Total Coliform	9221 – B, C	MPN/100ml	1600
Fecal Coliform	9221 – B, C	MPN/100ml	47

Note: Results related to sample as received.

Joint Chief Environmental Scientist

.....End of report.....

(24)

ANNEXURE-V

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-3, Industrial Estate,Sanathnagar, Hyderabad - 500 018
Ph: 040-23887500

CENTRAL LABORATORY

Analysis Report

Reg. No. SR/05/TSPCB/HO/R00/LAB/23/09/169-170
Collected on: 11/09/2023
Test method: Standard Methods of APHA, 24th Edition
Issue date: 19/09/2023

Collected by: RO-Rangareddy-I
Received on: 12/09/2023
Quantity of the sample: 1Ltr. Sample each
Page No.: 1 of 1

Source: M/s. Hill Ridge Villas, ISB road, Kancha Gachibowli (V), Serlingampally (M), Rangareddy District.

Sample code : Sample details / collection point

23/09/169 - Inlet of STP
23/09/170 - Outlet of STP

Parameters	Method (*) No.	Unit	Results	
			23/09/169	23/09/170
pH at 25°C	4500-B	-	7.56	7.31
Total Suspended Solids	2540-B	mg/L	14	10
Total Dissolved Solids	2540-C	mg/L	681	456
COD	5220-B	mg/L	300	36
BOD 3 at 27°C	IS 3025, 1993	mg/L	72	5
Oil and Grease	5520 – B	mg/L	0.3	<0.1

Note: Results related to sample as received.

Remarks: The sudden decline of COD and BOD indicates that the sample is not a representative one.

Joint Chief Environmental Scientist

.....End of report.....

TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-3, Industrial Estate,Sanathnagar, Hyderabad - 500 018
Ph: 040-23887500

25

CENTRAL LABORATORY

Analysis Report

Reg. No. SR/05/TSPCB/HO/R00/LAB/23/09/170
Collected on: 11/09/2023
Test method: Standard Methods of APHA, 24th Edition
Issue date: 19/09/2023

Collected by: RO-Rangareddy-I
Received on: 12/09/2023
Quantity of the sample: 1Ltr. Sample each
Page No.: 1 of 1

Source: M/s. Hill Ridge Villas, ISB road, Kancha Gachibowli (V), Serlingampally (M), Rangareddy District.

Sample code : Sample details / collection point

23/09/170 - Outlet of STP

Parameters	Method (*) No.	Unit	Results
			23/09/170
Total Coliform	9221 – B, C	MPN/100ml	920
Fecal Coliform	9221 – B, C	MPN/100ml	26

Note: Results related to sample as received.

Joint Chief Environmental Scientist

.....End of report.....

తెలంగాణ రాష్ట్రం
Telangana State

TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
Fax: 040 – 23815631
Website: tspcb.cgg.gov.in

ANNEXURE - VI

(26)

CONSENT & HWA ORDER (FRESH)
RED CATEGORY

Consent Order No: 220521917402 **Date:17.06.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet, under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation / Renewal of Authorisation under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2016 & Amendments thereof.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2008 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under to **"Aparna Cyber Life" by M/s. Aparna Constructions & Estates (P) Ltd., is located at Sy.No.220(P), 221, 222(P, 235, 236, 241(P), 242(P) & 297(P), Nallagandla (V), Serilingampally (M), Ranga Reddy District.**(hereinafter referred to as 'the Applicant / Project') and the project is authorized to operate and to discharge the Effluents and the quantity of Emissions from the chimneys, by operating pollution control equipment, as detailed below,

i) Out lets for discharge of Effluents :

Out let No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	320.5	After treatment in STP's of capacity 900 KLD, shall be recycled for toilet flushing , HVAC and Gardening and excess treated water shall be disposed into municipal sewer line duly meeting the standards stipulated at Schedule -B

ii) Emissions from chimneys:

Chimney No.	Description of Chimney
1.	Attached DG sets of capacity 6 x 500 kVA

iii) HW Authorisation No: 220521917402 **Date:17.06.2022**

HAZARDOUS WASTE AUTHORISATION
(FORM – II)
[See Rule 6 (2)]

"Aparna Cyber Life" by M/s. Aparna Constructions & Estates (P) Ltd., is located at Sy.No.220(P), 221, 222(P, 235, 236, 241(P), 242(P) & 297(P), Nallagandla (V), Serilingampally (M), Ranga Reddy District. is hereby granted an authorisation to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as below:

- **Hazardous wastes with disposal / recycling option:**

S. No	Name of the Hazardous Waste	Stream	Quantity	Disposal option
1.	Used Lubricant	5.1 of Schedule-I	90 Lt/annum	Shall be disposed to Authorized Reprocessors / Recyclers
2.	E Waste	18 of Schedule – IV		Shall be disposed to authorized e-waste recyclers.

This Consent Order is valid for the for activities mentioned below only :

Sl, No	Line of activity
1	The project consists of Residential 10 Blocks - (2Cellar + Ground floor + 14 floors) viz., Block A to accommodate 120 units; Block B - J to accommodate 90 units in each b ock and Amenities area (Cellar + Ground floor + 4 floors). The project accommodates a total no. of 930 units. Parking area proposed is 71154.87 Sq.mts to park adequate No. of two wheelers & 1779 Four wheelers.

This order is subject to the provisions of 'the Acts' and the Rules' and orders made there under and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This order of consent & Hazardous Waste Authorisation is valid upto 31st March, 2027,

Sd/-
MEMBER SECRETARY

To
Aparna Cyber Life"
by M/s. Aparna Constructions & Estates (P) Ltd.,
Sy.No.220(P), 221, 222(P, 235, 236, 241(P),
242(P) & 297(P), Nallagandla (V),
Serilingampally (M), Ranga Reddy District.

//T.C.F.B.O///

BVB Girish

SENIOR ENVIRONMENTAL ENGINEER (FAC)

SCHEDULE – A

1. The applicant should make application through online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules **at least 120 days before the date of expiry of this order,** along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board.

2. This order is issued in line with Board's CFE (Expansion) order dt.**05.01.2015** Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with Board's CFE (Expansion) order dt. **05.01.2015** still applicable.

3. The project occupier should immediately submit the revised application for consent to this Board in the event of any change in the building and site specifications, quantity of trade effluents & quantity of emissions etc.

4. The applicant should not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and should not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.

5. The applicant should, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production should be stopped.

6. Any up-set condition in the project, which results in increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur should forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.

7. In case of such episodal discharges / emissions mentioned in item 5 above, the project should take immediate action to bring down the discharge / emission below the limits prescribed in this order.

8. A good housekeeping should be maintained in the premises. All hoods, pipes, valves, sewers and drains should be leak proof. Floor washings should be admitted into the effluent collection system only and should not be allowed to find their way into storm drains or open areas.

9. a) The project should carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this Order at regular intervals.

   b) The project should maintain following records for access to the Board, whenever required.
      1. Analysis reports of waste water/ emissions.
      2. Log book for operation of pollution control systems.
      3. Inspection book

10. Separate power connection with energy meter should be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment should be maintained separately.

11. The applicant should comply with the directives/orders issued by the Board in this order and at all subsequent times without any negligence on his part. The applicant should be liable for such legal action against him as per provisions of the Law/Act in case of non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

12. The project is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes should be followed.

14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed.

15. The occupier should educate the workers and nearby public of possible accidents and remedial measures.

16. The occupier should prepare/update Emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.

17. The project should comply with the provisions of Batteries (Management & Handling) Rules, 2001.

18. The project should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate. The first sign board should provide information on specific conditions of CFO and Hazardous Waste Authorisation. The second sign board should display waste water, air emissions and solid waste generated within the factory premises.

19. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

20. The authorisation issued under Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2016 and its amendments thereof, should comply with the provision of the Environment (Protection) Act, 1986.

SCHEDULE-B

1. Total Water Consumption shall not exceed : 673.8 KLD..

S. No.	Purpose	Quantity in KLD
1.	Domestic	673.8 KLD
	Total:	673.8 KLD (Fresh water – 470.2 KLD + treated wastewater – 203.6 KLD)

2. The Treated Effluent Discharged shall not exceed the following prescribed standards.

Outlet No.	Parameter	Standards
1	pH	6.0 – 9.0
	Oil & Grease	10 mg/l
	Biochemical Oxygen Demand (BOD)	≤10 mg/l
	Chemical Oxygen Demand (COD)	250 mg/l
	Ammonical Nitrogen	50 mg/l
	Arsenic	0.2 mg/l
	Mercury	0.01 mg/l
	Lead	1.0 mg/l
	Cadmium	1.0 mg/l
	Hexavalent Chromium	2.0 mg/l

	Total Chromium	2.0 mg/l
	Zinc	15 mg/l
	Copper	3.0 mg/l
	Turbidity NTU	< 2 mg/l
	E.coli (MPN count /100 ml)	None
	Residual chlorine	Preferably in the range of 1 mg/lt – 3 mg/lt

3. The Emission shall not exceed the following prescribed standards.

Chimney No.	Description of Chimney	Parameter	Emission standards
1	Attached DG sets of capacity 6 x 500 kVA	SPM	115 mg/Nm^3

4. The project shall not carryout any new activity without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.

5. The project should comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW should comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

6. The project shall comply with Noise level Standards as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18:11.2009.

   Noise Levels: Day time - (6 AM to 10 PM) - 55 dB (A)
   Night time - (10 PM to 6 AM) - 45 dB (A).

7. The project has paid CFO fee of Rs. 23,37,500/- for a period upto 31.03.2023.

8. The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

9. The project either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.

10. The Builder / Developer of the project shall be responsible for obtaining renewal of CFO & HWA of the Board under Water & Air Acts and HWA Rules and compliance of the conditions stipulated in the consent order.

11. In case Builder / Developer proposes to transfer the responsibility of obtaining renewal of CFO & HWA of the Board including maintenance of STP and compliance of CFO conditions to the Association / Occupants of the project, the Builder / Developer shall enter into agreement with the Association / Occupants clearly mentioning the responsibilities of the Association on renewal and compliance of CFO & HWA of the Board. A copy of the agreement shall submit to the Board, failing which the Builder / Developer shall be responsible for compliance of conditions stipulated in CFO & HWA order. In case non-compliance / violations of CFO conditions, the Builder / Developer of the Association / Occupants whoever further taken responsibility will be liable for action under the provisions of Water, Air Acts & HWA Rules.

12. The Project shall maintain separate water meters for recording water consumption for various purposes and also maintain proper daily records.

13. The Project shall operate STP for treatment of domestic effluent. The treated domestic effluent shall be recycled for Toilet flushing and Gardening purpose and the project shall comply with recyclable waste water standards (BOD $\leq$ 10 mg/l) as committed.

14. The Project shall install and maintain digital flow meters at inlet & outlet of STP and maintain log book for operation of STP.

15. The project shall install and maintain CO sensors provided in the basement to monitor CO levels and maintain records.

16. The project shall maintain solar panels of capacity 53.5 KW, common area lighting and street lighting .

17. The project shall maintain Organic waste converter of capacity 1.5 Tons and operate same regularly for treatment and disposal of 100 % bio-degradable waste as per SWM Rules and maintain records of waste convertor operations & disposal of compost generated.

18. The Project shall maintain green belt as per the norms.

19. The project should not cause any stagnation of wastewater / solid waste in the surroundings.

20. The project should maintain adequate Rain Water Harvesting (RWH) structures within the premises.

21. The Storm water management plan should be designed in such a manner that the storm water is discharged though an existing cedicated Storm water outfall only. The design should confirm to the existing drainage scheme of the surrounding locality.

22. Noise barriers should be provided at appropriate locations so as to ensure that the noise levels do not exceed the prescribed standards. DG sets should be provided with necessary acoustic enclosures as per Central Pollution Control Board norms.

23. The plastic wastes should be segregated and disposed through recyclers.

24. The Solid wastes shall be properly disposed / used to avoid pollution problems. The Bio-degradable waste shall be processed, treated and disposed off through composting or bio-methonisation within the premises as far as possible as per the Rule 4 (7) of Solid Waste Management Rules, 2016.

    a) STP Sludge (32.5 Kg/day) shall be used as manure.
    b) Garbage (2937 TPD) i.e., the Bio-degradable waste shall be treated in Organic Waste Convertor and non bio-degradable waste shall be sent to municipal solid waste disposal site.

25. The project shall dispose the e-Waste to the authorized traders / recyclers and file annual returns in Form-3 on e-Waste generation and disposal to the Board on or before 30th day of June following the financial year to which the return relates as per e-Waste Management Rules,2016.

26. All the Construction & Demolition Waste generated shall be disposed off to the authorized recyclers as per Construction and Demolition Waste Management Rules, 2016. In no case, the project shall indulge in dumping of Construction and Demolition waste illegally.

27. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.

28. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

SCHEDULE - C

[see rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The construction project should give top priority for waste minimization and cleaner production practices.

2. The project should not store hazardous waste for more than 180 days as per the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.

3. The project should store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.

4. The project should not dispose Waste oils to the traders and the same should be disposed to the authorized Reprocessors/ Recyclers.

5. The project should dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.

6. The project should take necessary practical steps for prevention of oil spillages and carryover of oil from the premises.

7. The project should maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.

8. The project should dispose the e-waste to authorized traders / recyclers / reprocessors only.

9. The project should submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

Sd/-
MEMBER SECRETARY

To
Aparna Cyber Life"
by M/s. Aparna Constructions & Estates (P) Ltd.,
Sy.No.220(P), 221, 222(P, 235, 236, 241(P),
242(P) & 297(P), Nallagandla (V),
Serilingampally (M), Ranga Reddy District.

//T.C.F.B.O///

SENIOR ENVIRONMENTAL ENGINEER (FAC)

తెలంగాణ రాష్ట్రం
Telangana State

TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
Fax: 040 – 23815631
Website: tspcb.cgg.gov.in

B31

ANNEXURE - VII

CONSENT & HWA ORDER (FRESH)
RED CATEGORY

Consent Order No:220521917312 **Date: 02.12.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation / Renewal of Authorisation under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2016 & Amendments thereof.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2008 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under to **Aparna Sarovar Grande" by M/s. Aparna Infra Housing (P) Ltd., Sy.No.281 (P) & 282(P), Nallagandla (V), Serilingampally (M), Ranga Reddy District** (hereinafter referred to as 'the Applicant / Project') and the project is authorized to operate and to discharge the Effluents and the quantity of Emissions from the chimneys, by operating pollution control equipment, as detailed below,

i) Out lets for discharge of Effluents :

Out let No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	419.48	After treatment in the STP shall be reused for toilet flushing & gardening duly meeting the standards stipulated at Schedule -B

ii) Emissions from chimneys:

Chimney No.	Description of Chimney
1.	Attached to DG sets of capacity 6 x 500 KVA

iii) HW Authorisation No:220521917312 **Date: 02.12.2022**

HAZARDOUS WASTE AUTHORISATION
(FORM – II)
[See Rule 6 (2)]

Aparna Sarovar Grande" by M/s. Aparna Infra Housing (P) Ltd., Sy.No.281 (P) & 282(P), Nallagandla (V), Serilingampally (M), Ranga Reddy District is hereby granted an authorisation to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as below:

- HAZARDOUS WASTES WITH DISPOSAL / RECYCLING OPTION:

S. No	Name of the Hazardous Waste	Stream	Quantity	Disposal option
1.	Used Batteries	5.1 of Schedule-I	6 No.s/year	Shall be disposed to Authorized Reprocessors / Recyclers
2.	Used Lubricant	5.2 of Schedule-I	90 lit/year	Shall be disposed to Authorized Reprocessors / Recyclers

3.	Transformer oil	5.2 of Schedule-I	110 lit/year	Shall be disposed to Authorized Reprocessors / Recyclers

This Consent Order is valid for the for activities mentioned below only :

Sl,No	Line of activity
1	The project consists of 9 blocks and Amenities Area. The Blocks Viz., Block A to D (C2+C3+G+19 upper floors) & Block E to I (C1+C2+G+19 upper floors) accommodates 80 flats in each block; Amenities area (G+2 upper floors). The project accommodates a total No. of 720 units. Parking area to be provided is 62710.4 Sq. m. Total built up area of 2,13,244.7 sq.m & green belt area of 5662.98 sq.m.

This order is subject to the provisions of 'the Acts' and the Rules' and orders made there under and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This order of Consent & Hazardous Waste Authorization should be valid for a period ending with the 31st day of March, 2024.

Sd/-
MEMBER SECRETARY

To
Aparna Sarovar Grande"
M/s. Aparna Infra Housing (P) Ltd.,
Sy.No.281 (P) & 282(P), Nallagandla (V),
Serilingampally (M), Ranga Reddy District.

///T.C.F.B.O///

SENIOR ENVIRONMENTAL ENGINEER
(Unit-I) 8/12/22

SCHEDULE–A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).

2. This order is issued in line with Board's CFE order dt. **07.02.2014**. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with Board's CFE order dt. **07.02.2014** still applicable.

3. The project occupier should immediately submit the revised application for consent to this Board in the event of any change in the building and site specifications, quantity of trade effluents & quantity of emissions etc.

4. The applicant should not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and should not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.

5. The applicant should, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production should be stopped.

6. Any up-set condition in the project, which results in increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur should forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.

7. In case of such episodal discharges / emissions mentioned in item 5 above, the project should take immediate action to bring down the discharge / emission below the limits prescribed in this order.

8. A good housekeeping should be maintained in the premises. All hoods, pipes, valves, sewers and drains should be leak proof. Floor washings should be admitted into the effluent collection system only and should not be allowed to find their way into storm drains or open areas.

9. a) The industry should carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this Order at regular intervals.

   b) The project should maintain following records for access to the Board, whenever required.

      1. Analysis reports of waste water/ emissions.
      2. Log book for operation of pollution control systems.
      3. Inspection book

10. Separate power connection with energy meter should be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment should be maintained separately.

11. The applicant should comply with the directives/orders issued by the Board in this order and at all subsequent times without any negligence on his part. The applicant should be liable for such legal action against him as per provisions of the Law/Act in case of non-compliance

of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

12. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes should be followed.

14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed.

15. The occupier should educate the workers and nearby public of possible accidents and remedial measures.

16. The industry should comply with the provisions of Batteries (Management & Handling) Rules, 2001.

17. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate. The first sign board should provide information on specific conditions of CFO and Hazardous Waste Authorisation. The second sign board should display waste water, air emissions and solid waste generated within the factory premises.

18. The applicant should exhibit the Consent & HW Authorisation order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

19. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

20. The authorisation issued under Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2016 and its amendments thereof, should comply with the provision of the Environment (Protection) Act, 1986.

21. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment

SCHEDULE-B

1. The project has paid CFO fee of Rs. 17,25,000/- for a period upto 31.03.2023

2. The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

3. The project either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.

4. Total Water Consumption shall not exceed : **524.4 KLD.**

S. No.	Purpose	Quantity in KLD
1.	Domestic	366.6 KLD
2.	Flushing	157.8 KLD
	Total:	524.4 KLD (Fresh water – 366.6 KLD + treated wastewater – 157.8 KLD)

13. The Project shall operate STP for treatment of domestic effluent. The treated domestic effluent shall be recycled for Toilet flushing and Gardening purpose and the project shall comply with recyclable waste water standards (BOD $\leq$ 10 mg/l) as committed.

14. The Project shall install and maintain digital flow meters at inlet & outlet of STP and maintain log book for operation of STP.

15. The project shall install and maintain CO sensors provided in the basement to monitor CO levels and maintain records.

16. As committed by the industry vide letter dated 01.11.2022 shall provide solar power panels within 31.10.2023 and shall utilize 4% of the solar power out of total electric power utilized.

17. The project shall maintain Organic waste converter regularly for treatment and disposal of 100 % bio-degradable waste as per SWM Rules and maintain records of waste convertor operations & disposal of compost generated.

18. The Project shall maintain green belt as per the norms.

19. The project should not cause any stagnation of wastewater / solid waste in the surroundings.

20. The project should maintain adequate Rain Water Harvesting (RWH) structures within the premises.

21. The Storm water management plan should be designed in such a manner that the storm water is discharged though an existing dedicated Storm water outfall only. The design should confirm to the existing drainage scheme of the surrounding locality.

22. Noise barriers should be provided at appropriate locations so as to ensure that the noise levels do not exceed the prescribed standards. DG sets should be provided with necessary acoustic enclosures as per Central Pollution Control Board norms.

23. The plastic wastes should be segregated and disposed through recyclers.

24. The Solid wastes shall be properly disposed / used to avoid pollution problems. The Bio-degradable waste shall be processed, treated and disposed off through composting or bio-methonisation within the premises as far as possible as per the Rule 4 (7) of Solid Waste Management Rules, 2016.

    a) STP Sludge (47 kg/day) shall be used as manure.
    b) Garbage (2277 kg/day) i.e., the Bio-degradable waste shall be treated in Organic Waste Convertor and non bio-degradable waste shall be sent to municipal solid waste disposal site.

25. The project shall dispose the e-Waste to the authorized traders / recyclers and file annual returns in Form-3 on e-Waste generation and disposal to the Board on or before 30th day of June following the financial year to which the return relates as per e-Waste Management Rules,2016.

26. All the Construction & Demolition Waste generated shall be disposed off to the authorized recyclers as per Construction and Demolition Waste Management Rules, 2016. In no case, the project shall indulge in dumping of Construction and Demolition waste illegally.

27. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.

28. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

SCHEDULE - C

[see rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

5. The Treated Effluent Discharged shall not exceed the following prescribed standards.

Outlet No.	Parameter	Standards
1	pH	6.0 – 9.0
	Oil & Grease	10 mg/l
	Biochemical Oxygen Demand (BOD)	≤10 mg/l
	Chemical Oxygen Demand (COD)	250 mg/l
	Ammonical Nitrogen	50 mg/l
	Arsenic	0.2 mg/l
	Mercury	0.01 mg/l
	Lead	1.0 mg/l
	Cadmium	1.0 mg/l
	Hexavalent Chromium	2.0 mg/l
	Total Chromium	2.0 mg/l
	Zinc	15 mg/l
	Copper	3.0 mg/l
	Turbidity NTU	≤ 2 mg/l
	E.coli (MPN count /100 ml)	None
	Residual chlorine	Preferably in the range of 1 mg/lt – 3 mg/lt

6. The Emission shall not exceed the following prescribed standards.

Chimney No.	Parameter	Emission standards
1.	SPM	115 mg/Nm^3

7. The project shall not carryout any new activity without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.

8. The project should comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW should comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

9. The project shall comply with Noise level Standards as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

   Noise Levels: Day time - (6 AM to 10 PM) - 55 dB (A)
   Night time - (10 PM to 6 AM) - 45 dB (A).

10. The Developer of the project shall be responsible for obtaining renewal of CFO & HWA of the Board under Water & Air Acts and HWA Rules and compliance of the conditions stipulated in the consent order.

11. In case Builder / Developer proposes to transfer the responsibility of obtaining renewal of CFO & HWA of the Board including maintenance of STP and compliance of CFO conditions to the Association / Occupants of the project, the Builder / Developer shall enter into agreement with the Association / Occupants clearly mentioning the responsibilities of the Association on renewal and compliance of CFO & HWA of the Board. A copy of the agreement shall submit to the Board, failing which the Builder / Developer shall be responsible for compliance of conditions stipulated in CFO & HWA order. In case non-compliance / violations of CFO conditions, the Builder / Developer of the Association / Occupants whoever further taken responsibility will be liable for action under the provisions of Water, Air Acts & HWA Rules.

12. The Project shall maintain separate water meters for recording water consumption for various purposes and also maintain proper daily records.

1. The construction project should give top priority for waste minimization and cleaner production practices.

2. The project should not store hazardous waste for more than 180 days as per the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.

3. The project should store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.

4. The project should not dispose Waste oils to the traders and the same should be disposed to the authorized Reprocessors/ Recyclers.

5. The project should dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.

6. The project should take necessary practical steps for prevention of oil spillages and carryover of oil from the premises.

7. The project should maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.

8. The project should dispose the e-waste to authorized traders / recyclers / reprocessors only.

9. The project should submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

Sd/-
MEMBER SECRETARY

To
Aparna Sarovar Grande"
M/s. Aparna Infra Housing (P) Ltd.,
Sy.No.281 (P) & 282(P), Nallagandla (V),
Serilingampally (M), Ranga Reddy District.

///T.C.F.B.O///

SENIOR ENVIRONMENTAL ENGINEER
(Unit-I) 8/12/22

TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
Fax: 040 – 23815631
Website: www.tspcb.cgg.gov.in

ANNEXURE - VIII

(40)

CONSENT ORDER FOR ESTABLISHMENT – RED CATEGORY

Order No.1585291/TSPCB/CFE/RO-RR-I/HO/2018 **Dt.16.10.2018**

Sub: TSPCB – CFE – Proposed Construction Project of "**Aparna Sarovar Zenith" of M/s. Aparna Infra Housing Pvt. Ltd.,** Survey Nos. 222(P), 223, 224, 225, 226, 271(P), 272(P), 276(P), 277(P), 278(P), 282(P), 284(P), 285, 286, 287, 288, 289, 290, 291, 292, 293, 294(P) & 295, Nallagandla (V), Serilingampally (M), Rangareddy District – **Consent for Establishment** of the Board under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and Under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

Ref:
1. EC Order No.SEIAA/TS/RRD-185/2015-2760, dated 29.02.2016.
2. CFE Application submitted through TS-iPASS on 14.09.2018.
3. RO, Rangareddy-I verification report dated 19.09.2018.
4. Minutes of the CFE Committee meeting held on 01.10.2018.

* * * * *

1. In the reference 2nd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) for the proposed **Residential & Commercial Construction Project** with a project cost of Rs.530.0 Crores.

   The project consists of:

   "13 Residential Blocks viz., Block A-M (2C+G+24 Floors) to accommodate 2500 units; Commercial Block (2C+G+7 Floors); and two Amenities Blocks (2C+G+3 Floors)".

2. As per the application, the above project is to be located at Survey Nos. 222(P), 223, 224, 225, 226, 271(P), 272(P), 276(P), 277(P), 278(P), 282(P), 284(P), 285, 286, 287, 288, 289, 290, 291, 292, 293, 294(P) & 295, Nallagandla (V), Serilingampally (M), Rangareddy District with a total plot area of about 1,09,673.2 Sq.mtrs. Out of that, Green area is 9,190.5 Sq.mtrs. The total Built-up area is 5,54,449.3 Sq.mtrs.

   The parking area to be provided is 1,43,425.8 Sq.mtrs to park about 3,536 Four wheelers and 1,768 Two wheelers.

   The amenities to be provided includes Sewage Treatment Plant (STP), Community Centre, MSW Segregation point, D.G.Sets for emergency supply – 14 x 500 KVA.

3. In the reference 3rd cited, the Environmental Engineer, Regional Office, Rangareddy-I, T.S.Pollution Control Board reported that the above site was inspected on 15.09.2018 and observed that the site is surrounded by:

North	:	Aparna Cyber Life
South	:	100ft road followed by Aparna Sarovar Grande
East	:	Nallagandla Cheruvu
West	:	Open Land followed by road

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4. The Board, after careful scrutiny of the application and verification report of the Regional Officer and E.C. order dated 29.02.2016 issued by SEIAA and after examining in the CFE Committee meeting held on 01.10.2018, hereby issues **CONSENT FOR ESTABLISHMENT** to your project under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to the project as mentioned at Para (1) & (2) only.**

5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.

6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedule 'A'
Schedule 'B'

Sd/-
MEMBER SECRETARY

To
"Aparna Sarovar Zenith" of
M/s. Aparna Infra Housing Pvt. Ltd.,
Survey Nos. 222(P), 223, 224, 225, 226, 271(P),
272(P), 276(P), 277(P), 278(P), 282(P), 284(P),
285, 286, 287, 288, 289, 290, 291, 292, 293, 294(P) & 295,
Nallagandla (V), Serilingampally (M),
Rangareddy District

Copy to:

1. The JCEE, TSPCB, Z.O., Hyderabad for information.
2. The E.E., TSPCB, R.O, Rangareddy-I for information and necessary action.

// T.C.F.B.O//

Senior Environmental Engineer
(Unit – I)

SCHEDULE – A

1. Separate energy meters shall be provided for Sewage Treatment Plant (STP) to record energy consumed.

2. The proponent shall obtain Consent for Operation (CFO) from TSPCB, as required Under Sec.25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under sec. 21/22 of the Air (Prevention and Control of Pollution) Act, 1981, before commencement of the activity.

3. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec.27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such modifications as deemed fit and stipulate any additional conditions by the Board.

4. The Consent of the Board shall be exhibited in the project premises at a conspicuous place for the information of the inspecting officers of different departments.

5. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.

6. Good housekeeping shall be maintained. All pipe valves, sewers, drains shall be leak proof.

7. Rain Water Harvesting (RWH) structure (s) shall be established on the project site. Effluent shall not enter the RWH structures.

8. Half yearly progress report on project implementation shall be submitted to the RO, TSPCB.

9. The rules and regulations notified by Ministry of Law and Justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.

10. **This order is valid for period of 5 years from the date of issue.**

SCHEDULE – B

Water:

1. The source of water is HMWS&SB. The maximum water consumption shall not exceed the following:

Sl.No.	Purpose	Quantity (KLD)
1.	Domestic	1252.5
2.	Flushing & HVAC	526.5
3.	Green belt	25.0
	Total	**1804.0 KLD** (1252.5 fresh + 551.2 treated)

2. The maximum waste water generation shall not exceed the following:

Sl.No.	Purpose	Quantity (KLD)
1.	**Domestic & Flushing**	**1443.2 KLD**

3. **Treatment & Disposal:**

The project shall modify the STP to meet the reusable standards as follows:

Parameter	Standards
pH	6.0 – 9.0
Oil & Grease	10 mg/l
Biochemical Oxygen Demand (BOD)	≤10 mg/l
Chemical Oxygen Demand (COD)	250 mg/l

The treated water is proposes to used for flushing the toilets, HVAC and development of greenary. The excess treated waste water is to be discharged into the public sewer lines.

4. **The proponent has obtained the feasibility certificate from HMWS&SB for sewer connection. But, sewer connection is not available. The Committee decided to issue CFE in view of feasibility certificate No.041608209/2016-17, & FC.No.C.G.M(E)/O&MC-IV/V/FC/2016-17/505, dated 31.08.2018 issued by HMWS&SB. CFO shall be issue only after proper arrangements are made for discharge into waste water into public sewer.**

5. The Sewage Treatment Plant of 1600.0 KLD capacity shall be constructed and commissioned along with the commissioning of the activity. All the units of the STP shall be impervious to prevent ground water pollution. STP shall be operated in a closed circuit so as to avoid smell nuisance.

6. During construction stage septic tank followed by soak pit shall be constructed to the temporary toilets / kitchen provided for the construction labour and shall be removed after completion of the project.

7. Rain water harvesting for roof run-off and surface run-off should be implemented. Before recharging the surface run off, pre-treatment must be done to remove, suspended matter, oil and grease.

8. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for Domestic, flushing, HVAC and gardening purposes.

Air:

9. Air pollution Control equipment shall be installed along with the commissioning of the activity and shall comply with the following for controlling air pollution.

Source	Control equipment
D.G. Sets – 14 x 500 KVA	Acoustic enclosures.

10. Diesel generators shall be installed in a closed area with silencers and suitable noise absorption systems. The ambient noise level shall not exceed 65 dB(A) during day time and 55 dB(A) during night time.

11. The fuel used for the diesel generator sets should be low sulphur diesel and should conform to the E (P) Rules prescribed for air and noise emission standards.

12. Ambient noise levels should conform to the residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction

13. Vehicles hired to bring construction material to the site should be in a good condition and should conform to ambient air and noise standards and should be operated only during non peak hours.

14. Necessary provisions should be made by providing tarpaulin / GI Sheets around the construction site to reduce the fugitive emissions to the surrounding area.

Solid / Hazardous Waste:

15. The proponent shall comply with the following:

Sl.No.	Solid Waste	Quantity	Disposal
1.	Garbage	7960 Kg/day	Organic Waste Converter (48%) and balance quantity shall be disposed to MSW Facility.
2.	STP Sludge	80 Kg/day	Used as manure
3.	Used Batteries	14 Nos/year	Sent to authorized recyclers or returned to seller
4.	Used Lubricant oil	250 LPA	Sold to authorized recyclers
5.	Transformer oil	310 LPA	Sold to TSTRANSCO authorized contractors
6.	E-Waste	---	E-Waste authorized parties

16. **The proponent shall process, treat and dispose bio-degradable waste i.e., 48% of MSW through Organic Waste Convertor within the premises as per SWM Rules, 2016 as committed.**

17. The solid waste generated shall be properly collected and segregated before disposal to the municipal facility. Waste paper, cartons, thermocol, plastic waste, glass etc., shall be disposed to recycling units. E-Waste shall be disposed to authorized recycling units. The organic waste shall be composted.

18. All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.

19. Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and shall be disposed taking the necessary precautions for general safety and health aspects of people, and it shall be disposed only in approved sites with the approval of competent authority.

20. The following Rules and Regulations notified by the MoE&F, GoI shall be implemented.
    a) Solid Waste Management Rules, 2016.
    b) Construction and Demolition Waste Management Rules, 2016.
    c) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
    d) Batteries (Management & Handling) Rules, 2001 and its Amendment Rules, 2010.
    e) E-Waste (Management) Rules, 2016 and its Amendment Rules, 2018.
    f) Bio-Medical Waste Management Rules, 2016 and its Amendment Rules, 2018.

Other Conditions:

21. The proponent shall develop green belt as stipulated in EC.
22. **The proponent shall install energy saving system by using solar street lights and solar heaters to save 25.59 lakh kwh, CFL lighting – 31.42 lakh kwh as committed.**
23. The proponent shall obtain necessary permissions for the proposed activity, from the concerned Government departments / concerned authorities.
24. The Construction and Demolition Waste during the construction of the project shall be disposed to authorized agencies as per the Construction and Demolition Waste Management Rules, 2016.
25. Adequate measures should be taken to prevent odour problem from solid waste processing plant and STP.
26. The proponent shall employ qualified personnel for operation and maintenance of STP. Proponent shall ensure 100% power backup for continuous operation of STP.
27. As per the provision of Fly ash Notification No.S.O.2804 (E), dt. 03.11.2009, every construction agency engaged in the construction of building within a radius of 100 km from a coal or lignite based thermal power plant shall use only fly ash based products for construction, such as cement or concrete, fly ash bricks or tiles or clay fly ash bricks, blocks or tiles or cement fly ash bricks or bricks or blocks or similar products or a combination or aggregate of them in every construction project. The proponent may approach concerned authority in this regard.
28. The proponent shall comply with all the directions issued by the Board from time to time.
29. Concealing the factual data or submission of fabricated data and failure to comply with any of the conditions mentioned in this order attracts action under the provisions of relevant pollution control Acts.
30. The Board reserves its right to modify above conditions or stipulate new / additional conditions and to take action including revocation of this order in the interest of public health and environment protection.
31. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

Sd/-
MEMBER SECRETARY

To
"Aparna Sarovar Zenith" of
M/s. Aparna Infra Housing Pvt. Ltd.,
Survey Nos. 222(P), 223, 224, 225, 226, 271(P),
272(P), 276(P), 277(P), 278(P), 282(P), 284(P),
285, 286, 287, 288, 289, 290, 291, 292, 293, 294(P) & 295,
Nallagandla (V), Serilingampally (M), Rangareddy District

// T.C.F.B.O//

Senior Environmental Engineer

State Level Environment Impact Assessment Authority (SEIAA)
Andhra Pradesh
Government of India
Ministry of Environment & Forests
A-3, Industrial Estate, Sanathnagar, Hyderabad-500 018.

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ANNEXURE-IX

BY REGD. POST WITH ACK DUE

Order No. SEIAA/AP/RRD-02/2007- — 1834 — **Dt: 30-10-2009.**

Sub: SEIAA, AP – APARNA SAROVAR, NALLAGANDLA, M/s. Aparna Infra Housing Pvt. Ltd., Sy. No. 12 (Part) & 13, Kanchagachibowli (V), Serilingampally (M), Ranga Reddy District - Environmental Clearance - Issued -Reg.

I. This has reference to your application vide Lr. dt. 09.10.2007 and subsequent lr. dt. 24.04.2009 & 27.07.2009 in this regard, seeking Environmental Clearance for the proposed **Residential, construction project** in favour of **APARNA SAROVAR, NALLAGANDLA, M/s. Aparna Infra Housing Pvt. Ltd., Sy. No. 12 (Part) & 13, Kanchagachibowli (V), Serilingampally (M), Ranga Reddy District, A.P.** The capital cost of the project is Rs. 350 Crores. The project is proposed within the 10 km radius of Himaysagar and Osmansagar Lakes. The application was returned to the proponent vide lr. dt. 27.05.2008 with a request to obtain NOC from MA&UD Dept. The proponent has resubmitted the application vide lr. dt. 27.07.2009 along with a copy of letter No. 13939/I_1/2008, dt. 14.07.2009 issued by the MA&UD dept., stating that the proposed project does not fall in the 84 list of villages within 10km catchment area of Himaysagar and Osmansagar Lakes. The proposed site falls in the downstream of the lakes and it is permissible as per the provisions laid under G.O.Ms. No. 111, MA, dt. 08.03.1996.

II. It is noted that the proposal is a Residential construction project. Total Area of the Site is 6.683 Ha. (66,834.84 Sq.m.) ; Total Built-up area is 2,69,063.02 Sq.m. The maximum height of the buildings for Blocks A-N (14 No) is Sub Cellar + Cellar+ Ground + 19 floors; Amenities Block is G+2 floors. Number of dwelling units is 1120. Parking facilities are to be provided in an area of 73,326.67 Sq.m. The infrastructure facilities includes Sewage Treatment Plant (STP), Tot lots/ open spaces, D.G. Sets for emergency supply - 14 x 125 KVA etc.,

III. The source of fresh water is GHMC. Total water requirement is 764 KLD. Out of that, freshwater requirement during occupational stage is 536 KLD; and recycled excess treated water is 228 KLD. Total quantity of sewage generated is about 611.2 KLD. It is proposed to treat the sewage in an STP. The treated sewage of 228 KLD is reused for flushing the toilets and 30 KLD for development of greenery within the premises. Excess treated sewage is to be discharged into the municipal sewer. The Garbage of 2860 kg/day is to be sent to Municipal Garbage dumping yard; STP sludge of 22 kg/day is to be used as manure or given to the farmers; used oil and used batteries are to be sent to Authorized Recyclers.

IV. The proposal has been examined and processed in accordance with EIA Notification, 2006. The State Level Expert Appraisal Committee (SEAC) examined the application and other documents in its meetings held on 06.11.2007 and 28.08.2009. The Committee considered the project and recommended for issue of Environmental Clearance. The project is exempted from Public Hearing as it is a construction project. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 23.09.2009 examined the proposal and the recommendations of SEAC. It was decided to issue Environmental Clearance. The SEIAA, A.P hereby **accords Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following conditions/safeguards:

PART – A: SPECIFIC CONDITIONS

I. Construction Phase:

i Provision shall be made for the housing of the construction labour within the site with all necessary infrastructure and facilities such as safe drinking water, fuel for cooking, mobile toilets, mobile STP, medical health care, crèche etc., The housing may be in the form of temporary structures to be removed after the completion of the project. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.

ii All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.

iii Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.

iv Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.

v Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water.

vi Any hazardous waste including biomedical waste should be disposed of as per applicable Rules & norms with necessary approvals of the Andhra Pradesh Pollution Control Board.

vii The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to E (P) Rules prescribed for air and noise emission standards.

viii Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.

ix Ambient noise levels should conform to the residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by the CPCB.

x Ready mixed concrete must be used in building construction.

xi Storm water control and its re-use as per CGWB and BIS standards for various applications.

xii Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.

xiii Separation of grey and black water should be done by the use of dual plumbing line for separation of grey and black water.

xiv Treatment of 100% grey water should be done.

xv Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices of sensor based control.

xvi Use of glass may be reduced by upto 40% to reduce the electricity consumption and load on air-conditioning. If necessary, use high quality double glass with special reflective coating in window.

xvii Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.

xviii Adequate measures to reduce air and noise pollution during construction keeping in mind CPCB norms on noise limits.

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xix Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all air-conditioned spaces while it is aspirational for non-air conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.

II. Occupational Phase:

i The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the SEIAA before the project is commissioned for operation. Discharge of treated sewage shall conform to the norms & standards of the Andhra Pradesh Pollution Control Board. Sewage Treatment Plant should be monitored on a regular basis.

ii Rain water harvesting for roof run-off and surface run-off, as plan submitted should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease.

iii The solid waste generated should be properly collected & segregated before disposal to the City Municipal Facility. The in-vessel bio-conversion technique should be used for composting the organic waste.

iv The D.G. Sets shall be provided with adequate stack height as per CPCB norms.

v Any hazardous waste including biomedical waste should be disposed of as per applicable Rules & norms with necessary approvals of the Andhra Pradesh Pollution Control Board.

vi The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.

vii Incremental pollution loads on the ambient air quality, noise and water quality should be periodically monitored after commissioning of the project.

viii Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid systems or fully solar system for a portion of the apartments should be provided.

ix Funds allocated for providing the environmental protection measures shall be kept in a separate account and shall not be diverted to any other purposes.

x Adequate number of parking spaces shall be provided for visitor vehicles. Rest room facilities should be provided for service population. The proponent shall provide public convenience facilities such as toilets, bathrooms, waiting rooms etc. for the drivers, workers etc. so as to maintain cleanness/hygienic conditions in the surroundings of the project.

xi The proponent shall comply with Energy efficient practices and energy audit practices. Wherever feasible, green building concepts shall be adapted.

PART – B. GENERAL CONDITIONS

i **This order is valid for a period of 5 years.**

ii "Consent for Establishment" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any construction work at site.

iii Officials from the Regional Office of MoE&F, Bangalore who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the

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documents submitted to MoE&F should be forwarded to the CCF, Regional Office to MoE&F, Bangalore.

iv The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports in hard and soft copies to the SEIAA and Ministry's Regional office, Bangalore on 1st June and 1st December of each calendar year.

v In the case of any change (s) in the scope of the project, the project would require a fresh appraisal by this SEIAA.

vi The SEIAA reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the Environment Clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

vii All other statutory clearances shall be obtained, as applicable by project proponents from the competent authorities.

viii The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental clearance and copies of clearance letters are available with the Andhra Pradesh Pollution Control Board. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of this Ministry at Bangalore.

ix Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986 without any prior notice.

x These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.

Sd/-	Sd/-	Sd/-
MEMBER SECRETARY	**MEMBER**	**CHAIRMAN,**
SEIAA, A.P.	**SEIAA, A.P.**	**SEIAA, A.P.**

To

Sri K. Gonvinda Rao (G.M. - Finance),
M/s. Aparna Infra Housing Pvt. Ltd.,
II Floor, Astral Heights,
Nagarjuna Circle, Punjagutta,
Hyderabad - 500 034.

//T.C.F.B.O//

P. Ravindra
5/11/09

JOINT CHIEF ENVIRONMENTAL ENGINEER (CFE)

(50)

ANNEXURE - X

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-3, Industrial Estate,Sanathnagar, Hyderabad - 500 018
Ph: 040-23887500

CENTRAL LABORATORY

Analysis Report

Reg. No. SR/05/TSPCB/HO/R00/LAB/23/09/164-165
Collected on: 11/09/2023
Test method: Standard Methods of APHA, 24th Edition
Issue date: 16/09/2023

Collected by: RO-Rangareddy-I
Received on: 12/09/2023
Quantity of the sample: 1Ltr. Sample each
Page No.: 1 of 1

Source: " Aparna Cyber Life" by M/s. Aparna Constructions & Estates (P) Ltd., Sy.No. 220(P), 221, 222(P), 235, 236, 241(P), 242(P) & 297(P), Nallagandla (V), Serlingampally (M), Rangareddy District.

Sample code : Sample details / collection point

23/09/164 - Inlet of STP
23/09/165 - Outlet of STP

Parameters	Method (*) No.	Unit	Results		Limiting standards as per CFO
			23/09/164	23/09/165	
pH at 25°C	4500-B	-	7.6	7.4	6.0-9.0
Total Suspended Solids	2540-B	mg/L	32	10	-
Total Dissolved Solids	2540-C	mg/L	701	660	-
COD	5220-B	mg/L	160	96	250
BOD 3 at 27°C	IS 3025, 1993	mg/L	26	11	≤10
Oil and Grease	5520 – B	mg/L	0.2	<0.1	10

Note: Results related to sample as received.

Remarks: The BOD value of STP outlet sample is exceeding the standards

Joint Chief Environmental Scientist

.....End of report.....

TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-3, Industrial Estate,Sanathnagar, Hyderabad - 500 018
Ph:- 040-23887500

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CENTRAL LABORATORY

Analysis Report

Rep. No. SR/05/TSPCB/HO/R00/LAB/23/09/165
Collected on: 11/09/2023
Test method: Standard Methods of APHA, 24th Edition
Issue date: 16/09/2023

Collected by: RO-Rangareddy-I
Received on: 12/09/2023
Quantity of the sample: 1Ltr. Sample each
Page No.: 1 of 1

Source: " Aparna Cyber Life" by M/s. Aparna Constructions & Estates (P) Ltd., Sy.No. 220(P), 221, 222(P), 235, 236, 241(P), 242(P) & 297(P), Nallagandla (V), Serlingampally (M), Rangareddy District.

Sample code : Sample details / collection point

23/09/165 - Outlet of STP

Parameters	Method (*) No.	Unit	Results
			23/09/165
Total Coliform	9221 – B, C	MPN/100ml	400
Fecal Coliform	9221 – B, C	MPN/100ml	14

Note: Results related to sample as received.

Joint Chief Environmental Scientist

.....End of report.....

ANNEXURE -XI

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-3, Industrial Estate,Sanathnagar, Hyderabad - 500 018
Ph: 040-23887500

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CENTRAL LABORATORY

Analysis Report

Reg. No. SR/05/TSPCB/HO/R00/LAB/23/09/162-163
Collected on: 11/09/2023
Test method: Standard Methods of APHA, 24th Edition
Issue date: 16/09/2023

Collected by: RO-Rangareddy-I
Received on: 12/09/2023
Quantity of the sample: 1Ltr. Sample each
Page No.: 1 of 1

Source: "Aparna Sarovar Grande" by M/s. Aparna Infra Housing Pvt. Ltd., Sy.No. 281(P), 282 (P), Nallagandla (V), Serlingampally (M), Rangareddy District.

Sample code	:	Sample details / collection point
23/09/162	-	Inlet of STP
23/09/163	-	Outlet of STP

Parameters	Method (*) No.	Unit	Results		Limiting standards as per CFO
			23/09/162	23/09/163	
pH at 25°C	4500-B	-	7.1	7.5	6.0-9.0
Total Suspended Solids	2540-B	mg/L	55	6	-
Total Dissolved Solids	2540-C	mg/L	658	473	-
COD	5220-B	mg/L	84	44	250
BOD 3 at 27°C	IS 3025, 1993	mg/L	13	5	≤10
Oil and Grease	5520 – B	mg/L	<0.1	<0.1	10

Note: Results related to sample as received.

Joint Chief Environmental Scientist

.....End of report.....

TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-3, Industrial Estate,Sanathnagar, Hyderabad - 500 018
Ph: 040-23887500

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CENTRAL LABORATORY

Analysis Report

Reg. No. SR/05/TSPCB/HO/R00/LAB/23/09/163
Collected on: 11/09/2023
Test method: Standard Methods of APHA, 24th Edition
Issue date: 16/09/2023

Collected by: RO-Rangareddy-I
Received on: 12/09/2023
Quantity of the sample: 1Ltr. Sample each
Page No.: 1 of 1

Source: " Aparna Sarovar Grande" by M/s. Aparna Infra Housing Pvt. Ltd., Sy.No. 281(P), 282 (P), Nallagandla (V), Serlingampally (M), Rangareddy District.

Sample code : Sample details / collection point

23/09/163 - Outlet of STP

Parameters	Method (*) No.	Unit	Results
			23/09/163
Total Coliform	9221 – B, C	MPN/100ml	350
Fecal Coliform	9221 – B, C	MPN/100ml	14

Note: Results related to sample as received.

Joint Chief Environmental Scientist

.....End of report.....

ANNEXURE-XII

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-3, Industrial Estate,Sanathnagar, Hyderabad - 500 018
Ph: 040-23887500

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CENTRAL LABORATORY

Analysis Report

Reg. No. [illegible]/05/TSPCB/HO/R00/LAB/23/09/158-159
Collected on: 11/09/2023
Test method: Standard Methods of APHA, 24th Edition
Issue date: 19/09/2023

Collected by: RO-Rangareddy-[illegible]
Received on: 12/09/2023
Quantity of the sample: 1Ltr. Sample each
Page No.: 1 of 1

Source: " Aparna Sarovar Zenith " by M/s. Aparna Infra Housing Pvt. Ltd., Sy.No.s 222(P), 223, 224, 225, 226, 271(P), 272 (P), 276(P), 277(P), 278(P), 282(P), 284(P), 285, 286, 287, 288, 289, 290, 291, 292, 293, 294(P) & 295, Nallagandla (V), Serlingampally (M), Rangareddy District.

Sample code : Sample details / collection point

23/09/158 - Inlet of STP
23/09/159 - Outlet of STP

Parameters	Method (*) No.	Unit	Results		Limiting standards as per CFO
			23/09/158	23/09/159	
pH at 25°C	4500-B	-	7.6	7.4	6.0-9.0
Total Suspended Solids	2540-B	mg/L	22	16	—
Total Dissolved Solids	2540-C	mg/L	642	613	—
COD	5220-B	mg/L	304	93	250
BOD 3 at 27°C	IS 3025, 1993	mg/L	60	12	≤10
Oil and Grease	5520 – B	mg/L	0.4	<0.1	10

Note: Results related to sample as received.

Remarks: The BOD value of STP outlet sample is exceeding the standards

Joint Chief Environmental Scientist

.....,End of report.....

TELANGANA STATE POLLUTION CONTROL BOARD
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CENTRAL LABORATORY

Analysis Report

Reg. No. SR/05/TSPCB/HO/R00/LAB/23/09/159
Collected on: 11/09/2023
Test method: Standard Methods of APHA, 24th Edition
Issue date: 19/09/2023

Collected by: RO-Rangareddy-I
Received on: 12/09/2023
Quantity of the sample: 1Ltr. Sample each
Page No.: 1 of 1

Source: " Aparna Sarovar Zenith " by M/s. Aparna Infra Housing Pvt. Ltd., Sy.No.s 222(P), 223, 224, 225, 226, 271(P), 272 (P), 276(P), 277(P), 278(P), 282(P), 284(P), 285, 286, 287, 288, 289, 290, 291, 292, 293, 294(P) & 295, Nallagandla (V), Serlingampally (M), Rangareddy District.

Sample code : Sample details / collection point

23/09/159 - Outlet of STP

Parameters	Method (*) No.	Unit	Results
			23/09/159
Total Coliform	9221 – B, C	MPN/100ml	150
Fecal Coliform	9221 – B, C	MPN/100ml	6

Note: Results related to sample as received.

Joint Chief Environmental Scientist

.....End of report.....

ANNEXURE - XIII

TELANGANA STATE POLLUTION CONTROL BOARD

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CENTRAL LABORATORY

Analysis Report

Reg. No. SR/05/TSPCB/HO/R00/LAB/23/09/160-161
Collected on: 11/09/2023
Test method: Standard Methods of APHA, 24th Edition
Issue date: 16/09/2023

Collected by: RO-Rangareddy-I
Received on: 12/09/2023
Quantity of the sample: 1Ltr. Sample each
Page No.: 1 of 1

Source: " Aparna Sarovar " by M/s. Aparna Infra Housing Pvt. Ltd., Sy.No. 12 (Part), 13, Kancha Gachibowli Road, Nallagandla (V), Serlingampally (M), Rangareddy District.

Sample code	:	Sample details / collection point
23/09/160	-	Inlet of STP
23/09/161	-	Outlet of STP

Parameters	Method (*) No.	Unit	Results		Limiting standards as per CFO
			23/09/160	23/09/161	
pH at 25°C	4500-B	-	7.2	7.4	6.0-9.0
Total Suspended Solids	2540-B	mg/L	18	11	-
Total Dissolved Solids	2540-C	mg/L	708	508	-
COD	5220-B	mg/L	392	48	250
BOD 3 at 27°C	IS 3025, 1993	mg/L	64	6	≤10
Oil and Grease	5520 – B	mg/L	0.3	<0.1	10

Note: Results related to sample as received.

Joint Chief Environmental Scientist

.....End of report.....

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CENTRAL LABORATORY

Analysis Report

Reg. No. SR/05/TSPCB/HO/R00/LAB/23/09/161
Collected on: 11/09/2023
Test method: Standard Methods of APHA, 24th Edition
Issue date: 16/09/2023

Collected by: RO-Rangareddy-I
Received on: 12/09/2023
Quantity of the sample: 1Ltr. Sample each
Page No.: 1 of 1

Source: " Aparna Sarovar " by M/s. Aparna Infra Housing Pvt. Ltd., Sy.No. 12 (Part), 13, Kancha Gachibowli Road, Nallagandla (V), Serlingampally (M), Rangareddy District.

Sample code : Sample details / collection point

23/09/161 - Outlet of STP

Parameters	Method (*) No.	Unit	Results
			23/09/161
Total Coliform	9221 – B, C	MPN/100ml	430
Fecal Coliform	9221 – B, C	MPN/100ml	22

Note: Results related to sample as received.

Joint Chief Environmental Scientist

.....End of report.....

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ANNEXURE-XIV

TELANGANA STATE POLLUTION CONTROL BOARD

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CENTRAL LABORATORY

Analysis Report

Reg. No.SR/05/TSPCB/HO/R00/LAB/2023/23/09/166
Collected on: 11/09/2023
Test method: Standard Methods of APHA, 23rd Edition
Issue date: 20/09/2023

Collected by: RO-RRD
Received on: 12/09/2023
Quantity of the sample: 1 Ltr. sample each
Page No: 1 of 2

Sample code	:	Sample details / collection point
23/09/166	-	Water sample collected from Peacock Lake (HCU), Gachibowli, Serlingampally, Rangareddy District.

Parameters	Method No.	Unit	Results
			23/09/166
pH	4500-B	-	7.12
Electrical conductivity	2510-B	µS/cm	563
Chemical Oxygen Demand	5220-D	mg/L	94
BOD 3 at 27°C	IS 3025, 1993	mg/L	27
Total Suspended Solids	2540-D	mg/L	10
Total Dissolved Solids	2540-D	mg/L	346
Nitrates	4500-NO3 B	mg/L	NA
Boron	4500-B	mg/L	NA
CPCB water quality criteria class			D

Note: Results related to sample as received
BDL: Below Detectable Limit
NA:Not Analyzed as the instrument is under repair

CPCB Water Quality Criteria					
Parameters	A	B	C	D	E
pH	6.5 – 8.5	6.5 – 8.5	6.0 – 9.0	6.5 – 8.5	6.0 – 8.5
Electrical conductivity	-	-	-	-	Max 2250
Dissolved oxygen	6 or >6	5 or >5	4 or >4	4 or >4	-
BOD 3 at 27°C	2 or < 2	3 or < 3	3 or < 3	-	-
Free Ammonia	-	-	-	1.2 or <1.2	-
SAR	-	-	-	-	Max 26
Boron	-	-	-	-	Max 2
Total coliform	50 or < 50	500 or < 500	5000 or < 5000	-	-

CPCB Water Quality Criteria:
A-Drinking Water Source without conventional treatment but after disinfection
B-Outdoor bathing (Organised)
C-Drinking water source after conventional treatment and disinfection
D-Propagation of Wild life and Fisheries
E-Irrigation, Industrial Cooling, Controlled Waste disposal
Below E : Not meeting A, B, C, D, E criteria

Joint Chief Environmental Scientist

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TELANGANA STATE POLLUTION CONTROL BOARD

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CENTRAL LABORATORY

Analysis Report

Reg. No.SR/05/TSPCB/HO/R00/LAB/2023/23/09/166
Collected on: 11/09/2023
Test method: Standard Methods of APHA, 23rd Edition
Issue date: 20/09/2023

Collected by: RO-RRD
Received on: 12/09/2023
Quantity of the sample: 1 Ltr. sample each
Page No: 2 of 2

Sample code	:	Sample details / collection point
23/09/166	-	Water sample collected from Peacock Lake (HCU), Gachibowli, Serlingampally, Rangareddy District.

Parameters	Method No.	Unit	Results
			23/09/166
Dissolved oxygen	4500- O C	mg/L	4.0
Free Ammonia	-	mg/L	BDL
SAR	-	-	2.0
Total coliform	9221 – B, C	MPN/100ml	540
Fecal coliform	9221 – B, C	MPN/100ml	NA
CPCB water quality criteria class			D

Note: Results related to sample as received
BDL: Below Detectable Limit

CPCB Water Quality Criteria					
Parameters	A	B	C	D	E
pH	6.5 – 8.5	6.5 – 8.5	6.0 – 9.0	6.5 – 8.5	6.0 – 8.5
Electrical conductivity	-	-	-	-	Max 2250
Dissolved oxygen	6 or >6	5 or >5	4 or >4	4 or >4	-
BOD 3 at 27°C	2 or < 2	3 or < 3	3 or < 3	-	-
Free Ammonia	-	-	-	1.2 or <1.2	-
SAR	-	-	-	-	Max 26
Boron	-	-	-	-	Max 2
Total coliform	50 or < 50	500 or < 500	5000 or < 5000	-	-

CPCB Water Quality Criteria:
A-Drinking Water Source without conventional treatment but after disinfection
B-Outdoor bathing (Organised)
C-Drinking water source after conventional treatment and disinfection
D-Propagation of Wild life and Fisheries
E-Irrigation, Industrial Cooling, Controlled Waste disposal
Below E – Not meeting A, B, C, D, E criteria.

Joint Chief Environmental Scientist

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ANNEXURE -XV

TELANGANA STATE POLLUTION CONTROL BOARD

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CENTRAL LABORATORY

Analysis Report

Reg. No.SR/05/TSPCB/HO/R00/LAB/2023/23/09/167
Collected on: 11/09/2023
Test method: Standard Methods of APHA, 23rd Edition
Issue date: 20/09/2023

Collected by: RO-RRD
Received on: 12/09/2023
Quantity of the sample: 1 Ltr. sample each
Page No: 1 of 2

Sample code	:	Sample details / collection point
23/09/167	-	Water sample collected from Nallagandla Cheruvu, Nallagandla (V), serlingampally (M), Rangaressy District.

Parameters	Method No.	Unit	Results
			23/09/167
pH	4500-B	-	7.23
Electrical conductivity	2510-B	µS/cm	609
Chemical Oxygen Demand	5220-D	mg/L	63
BOD 3 at 27°C	IS 3025, 1993	mg/L	18
Total Suspended Solids	2540-D	mg/L	07
Total Dissolved Solids	2540-D	mg/L	379
Nitrates	4500-NO3 B	mg/L	NA
Boron	4500-B	mg/L	NA
CPCB water quality criteria class			D

Note: Results related to sample as received
BDL: Below Detectable Limit
NA:Not Analyzed as the instrument is under repair

CPCB Water Quality Criteria					
Parameters	A	B	C	D	E
pH	6.5 – 8.5	6.5 – 8.5	6.0 – 9.0	6.5 – 8.5	6.0 – 8.5
Electrical conductivity	-	-	-	-	Max 2250
Dissolved oxygen	6 or >6	5 or >5	4 or >4	4 or >4	-
BOD 3 at 27°C	2 or < 2	3 or < 3	3 or < 3	-	-
Free Ammonia	-	-	-	1.2 or <1.2	-
SAR	-	-	-	-	Max 26
Boron	-	-	-	-	Max 2
Total coliform	50 or < 50	500 or < 500	5000 or < 5000	-	-

CPCB Water Quality Criteria:
A-Drinking Water Source without conventional treatment but after disinfection
B-Outdoor bathing (Organised)
C-Drinking water source after conventional treatment and disinfection
D-Propagation of Wild life and Fisheries
E-Irrigation, Industrial Cooling, Controlled Waste disposal
Below E : Not meeting A, B, C, D, E criteria

Joint Chief Environmental Scientist

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TELANGANA STATE POLLUTION CONTROL BOARD

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CENTRAL LABORATORY

Analysis Report

Reg. No.SR/05/TSPCB/HO/R00/LAB/2023/23/09/167
Collected on: 11/09/2023
Test method: Standard Methods of APHA, 23rd Edition
Issue date: 20/09/2023

Collected by: RO-RRD
Received on: 12/09/2023
Quantity of the sample: 1 Ltr, sample each
Page No: 2 of 2

Sample code	:	Sample details / collection point
23/09/167	-	Water sample collected from Nallagandla Cheruvu, Nallagandla (V), serlingampally (M), Rangaressy District.

Parameters	Method No.	Unit	Results
			23/09/167
Dissolved oxygen	4500- O C	mg/L	4.0
Free Ammonia	-	mg/L	BDL
SAR	-	-	2.3
Total coliform	9221 – B, C	MPN/100ml	350
Fecal coliform	9221 – B, C	MPN/100ml	NA
CPCB water quality criteria class			D

Note: Results related to sample as received
BDL: Below Detectable Limit

CPCB Water Quality Criteria					
Parameters	A	B	C	D	E
pH	6.5 – 8.5	6.5 – 8.5	6.0 – 9.0	6.5 – 8.5	6.0 – 8.5
Electrical conductivity	-	-	-	-	Max 2250
Dissolved oxygen	6 or >6	5 or >5	4 or >4	4 or >4	-
BOD 3 at 27°C	2 or < 2	3 or < 3	3 or < 3	-	-
Free Ammonia	-	-	-	1.2 or <1.2	-
SAR	-	-	-	-	Max 26
Boron	-	-	-	-	Max 2
Total coliform	50 or < 50	500 or < 500	5000 or < 5000	-	-

CPCB Water Quality Criteria:
A-Drinking Water Source without conventional treatment but after disinfection
B-Outdoor bathing (Organised)
C-Drinking water source after conventional treatment and disinfection
D-Propagation of Wild life and Fisheries
E-Irrigation, Industrial Cooling, Controlled Waste disposal
Below E – Not meeting A, B, C, D, E criteria.

Joint Chief Environmental Scientist